

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 141 OF 2019 IN DFR NO. 138 OF 2019

Dated: 30th January, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

RattanIndia Power Limited

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee
Mr. Girik Bhalla

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Ms. Stuti Krishn for R-1

ORDER

IA NO. 141 OF 2019

(Application for condonation of delay in filing the appeal)

With the consent of the parties, this application is taken up today.

There is 34 days' delay in filing this appeal.

In this application, the Applicant/Appellant has prayed that the delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be satisfactory and acceptable. Sufficient cause has been made out. Hence, delay is condoned.

The application is disposed of.

DFR NO. 138 OF 2019

Issue notice to Respondents on stay application, returnable on 18-2-2019.

List the stay application (IA No. 142 of 2019) for hearing on **18-2-2019**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/js